

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 56/MP/2022**

Subject : Petition under Section 63 and Section 79 of the Electricity Act, 2003 read with Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.

Date of Hearing : 22.8.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : ReNEw Wind Energy (AP2) Private Limited (RWEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.

Parties Present : Shri Sajjan Poovayya, Sr. Advocate, RWEPL  
Shri Vishrov Mukerjee, Advocate, RWEPL  
Shri Girik Bhalla, Advocate, RWEPL  
Ms. Priyanka Vyas, Advocate, RWEPL  
Shri Prasank Kumar Das, GRIDCO  
Shri Mahfooz Alam, GRIDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner submitted that the Petitioner has also filed a Petition bearing Diary No. 336/2022, *inter alia*, seeking to set aside the transmission charges bills raised by CTUIL and declaration that the Petitioner stands discharged from performance under the Transmission Agreement and LTA Agreement, etc. on account of force majeure and impossibility of performance under Power Purchase Agreement (PPA) dated 23.5.2022 executed with SECI and requested to take up both the matter together as the various force majeure events are identical. Learned counsel sought liberty to file its rejoinder to SECI's reply in the present matter. Learned counsel further requested for continuation of the interim relief granted by the Commission vide Record of Proceedings for the hearing dated 21.3.2022 till the next date of hearing.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder within a week. The Commission further directed the interim relief granted vide Record of Proceedings for the hearing dated 21.3.2022 shall continue till the next date of hearing.

4. The Petition and Petition bearing being Diary No. 336/2022 (on admission) shall be listed for hearing on 20.10.2022.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**